

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-213

Appeal- 309/252/ND/2020

IN THE MATTER OF:

DEPUTY COMMISSIONER OF INCOME TAX CENTRAL CIRCLE -2 LUDHIANA

Vs.

ROC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 12.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Mr. Ankit Singh

: Mrs. Sweety Kumar, ARoC and Ms. Lakshmi Gurung for Income
Tax Deptt.

ORDER

Ld. Counsel for appellant has informed us that he has filed the affidavit of service, which is on the record.

He is directed to serve the notice upon the R-4 but the same has not been served and service report shows that respondent left the address.

Considering these facts, Ld. Counsel for the appellant seeks time to bring these facts on the records.

On his request list the case on **27.10.2020**.

-sd-

(K.K. VOHRA)
MEMBER (T)

-sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)